

*Mr. A.K. Raizada, Sr. Adv.

*Ms. Sansriti Pathak, Adv.
Ms. Sakshi Kakkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The State of Uttar Pradesh wants to file counter affidavit in the writ petition/contempt petition(s).

Although, the respondent was served long back, by way of indulgence as a last opportunity, we grant ten days' time to file counter affidavit, as prayed.

Rejoinder affidavit thereto be filed within one week thereafter.

Advance copies of the affidavit(s) be served on the concerned advocates representing the respective parties through e-mail.

List the matter(s) on 11th August, 2020.

Registry is directed to ensure that I.A. Nos. 50896/2020 and 50899/2020 in W.P.(C) No.491/2020 are notified along with the main matter, which will be proceeded for hearing together.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

*Appearance slip not received.